

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**

Petition No. 10/2007

In the matter of

Determination of provisional transmission tariff for 220 kV S/C Meerut-Shatabdinagar transmission line under system improvement scheme in Uttar Pradesh for the period from 1.7.2005 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon	..Petitioner
Vs	
Uttar Pradesh Power Corporation Limited, LucknowRespondent

The following were present:

1. Shri P.C.Pankaj, PGCIL
2. Shri U.K. Tyagi, PGCIL
3. Shri B.C.Pant, PGCIL
4. Shri M.M.Mondal, PGCIL
5. Shri C.Kannan, PGCIL
6. Shri A.K.Nagpal, PGCIL
7. Shri V.K.Agarwal, UPPCL
8. Shri A.K.Agarwal, UPPCL

**ORDER
(DATE OF HEARING: 27.2.2007)**

The application has been made for approval of provisional transmission tariff for 220 kV S/C Meerut-Shatabdinagar transmission line under the system improvement scheme in Uttar Pradesh for the period from 1.7.2005 to 31.3.2009.

2. Heard representative of the petitioner and respondent, UPPCL. The representative of the respondent has submitted that the copy of the petition has not been received. The representative of the petitioner has handed over a fresh copy of the petition to the representative of the respondent in the Court.

3. The respondent is directed to file its reply latest by 31.3.2007, with a copy to the petitioner, who may file rejoinder, if any, by 20.4.2007.

4. The information necessary for determination of final tariff is already available on record. Therefore, the present petition is being considered as petition for determination of final tariff. Meanwhile, the petitioner is directed to publish notices in the newspapers in accordance with the regulations notified by the Commission under Section 64 (2) of the Electricity Act, 2003.

5. List this petition on 8. 5.2007.

**sd-/
(BHANU BHUSHAN)
MEMBER
New Delhi dated the 27th February 2007**

**sd-/
(ASHOK BASU)
CHAIRPERSON**